

## HARYANA VIDHAN SABHA

### VIII SESSION

#### BULLETIN NO. 9

Monday, the 11<sup>th</sup> March, 2013

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 11<sup>th</sup> March, 2013 from 2.00 P.M to 5.35 P.M.).

#### I. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the deaths of the late:-

1. Shri Birbal, Freedom Fighter.
2. Shri Hardeva Singh, Freedom Fighter.
3. Shri Ishwar Singh, cousin Brother of Ex Chief Minister Late Shri Bansi Lal and Cusion Father-in -Law of Smt. Kiran Chaudhary, Public Health Engineering Minister, Haryana.
4. Shri Sanjay Kumar, Nayak.
5. Shri Ved Parkash S/o Shri Mehar Chand, Nephew of Former Minister of Haryana, Shri Karan Singh Dalal.

and spoke for 2 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 1 minute.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

#### II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	1	----	28

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred- 4

#### III. WELCOME TO V.V.I.P.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Pratap Singh Bajwa, Hon'ble Member of Parliament, Shri Sukhpal Khera, Shri Hansraj Josen, Ex-MLAs, Punjab and their associates Shri Vikram

Singh and Shri Rajbir Singh who were present in the V.V.I.P.s Gallery to witness the proceedings of the House.

The Speaker also welcomed them.

#### **IV. ANNOUNCEMENT BY THE SPEAKER**

##### **Intimation regarding Absence.**

(i) The Speaker informed the House that he had received an intimation from Smt.Kiran Chaudhary, Public Health Engineering Minister in which she has expressed her inability to attend the sitting of the House for today, the 11<sup>th</sup> March, 2013 due to sudden demise of Shri Ishwar Singh, cousin Brother of Late Shri Bansi Lal, Ex-Chief Minister, Haryana.

(ii) The Speaker informed the House that he had received an intimation from Ram Kishan Gujjar, Chief Parliamentary Secretary in which he has expressed his inability to attend the sitting of the House for today, the 11<sup>th</sup> March, 2013 due to his ill health.

(iii) The Speaker also informed the House that he had received an intimation from Shri Prahlad Singh Gillankhera, Chief Parliamentary Secretary in which he has expressed his inability to attend the sitting of the House for today, the 11<sup>th</sup> March, 2013 due to unavoidable circumstances.

#### **V. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON**

(i) The Speaker admitted the Calling Attention Notice No.19 regarding rapidly spreading cancer disease in Haryana given notice of by Shri Ram Pal Majra and Col. Raghbir Singh, MLAs. The Speaker asked Shri Ram Pal Majra, MLA being the first signatory to read out his notice and asked the Minister concerned to make statement thereafter.

Shri Ram Pal Majra, M.L.A. read out his notice.

The Health Minister made the statement thereon.

(ii) The Speaker also admitted the Calling Attention Notice No.20 regarding rapidly spreading Hepatitis-B in Haryana given notice of by Shri Ram Pal Majra and Col. Raghbir Singh, MLAs. The Speaker asked Shri Ram Pal Majra, MLA being the first signatory to read out his notice and asked the Minister concerned to make statement thereafter.

Shri Ram Pal Majra, M.L.A. read out his notice.

The Health Minister made the statement thereon.

**VI. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

**VII. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

**VIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 16 on the table of the House

**IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Shri Jagbir Singh Malik) of the Committee on Subordinate Legislation presented the Forty First Report of the Committee on Subordinate Legislation for the year 2012-2013.
- (ii) (a) The Chairperson (Shri Sampat Singh) of the Committee on Public Accounts presented the Sixty Eighth Report of the Committee on Public Accounts for the year 2012-2013 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31<sup>st</sup> March, 2007 (Civil)  
(ii) 31<sup>st</sup> March, 2007 (Revenue Receipts) and (iii) 31<sup>st</sup> March, 2008 (Revenue Receipts).  
(b) The Chairperson (Shri Sampat Singh) of the Committee on Public Accounts also presented the Sixty Ninth Report of the Committee on Public Accounts for the year 2012-2013 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2008-09, 2009-10 and 2010-11.
- (iii) The Chairperson ( Shri Anand Singh Dangi) of the Committee on Public Undertakings presented the Fifty Ninth Report of the Committee on Public Undertakings for the year 2012-2013 on the Reports of the Comptroller and Auditor General of India for the years 2008-2009 and 2009-10.(Commercial)

- (iv) The Chairperson (Shri Anil Dhantori) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes presented the Thirty Sixth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2012-2013.
- (v) The Chairperson (Shri Ram Pal Majra) of the Committee on Government Assurances presented the Forty Second Report of the Committee on Government Assurances for the year 2012-2013.
- (vi) The Chairperson (Rao Dharam Pal) of the Committee on Estimates presented the Forty First Report of the Committee on Estimates for the year 2012-2013 on the Budget Estimates for 2011-2012 Irrigation Department.
- (vii) The Chairperson (Shri Bharat Bhushan Batra) of the Committee on Petitions presented the Third Report of the Committee on Petitions for the year 2012-2013..

**X. PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF THE HOUSE TO EXAMINE THE IRREGULARITIES COMMITTED BY TRUSTS/SOCIETIES OF FAMILY MEMBERS OF SHRI OM PRAKASH CHAUTALA, M.L.A. AND EXTENSION OF TIME FOR PRESENTATION OF FINAL REPORT.**

The Chairperson (Shri Bharat Bhushan Batra) of the Committee of the House to examine the irregularities committed by the Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A. presented the Preliminary Report of Committee of the House to examine the irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A.

He also moved -

That the time for the presentation of the final Report to the House be extended up to the last sitting of the next Session.

*The motion was put and carried.*

**XI. NAMING OF MEMBERS/WALK-OUT**

As soon as the Legislative Business started, Shri Anil Vij, a Member from the Bhartiya Janata Party stood up at his seat and tried to raise the matter regarding allotment of land to the Rajiv Gandhi Charitable Trust in village Ullhawas, Distt. Gurgaon. He demanded a discussion on C.A.G. Report on village Ullhawas land lease. The Speaker didn't allow him. The Speaker repeatedly requested him to take his seat but he continued to speak and obstruct the proceedings of the House. The Speaker repeatedly warned him and requested him to take his seat. Finding grave disorder and obstruction in the proceedings of the House, the Speaker named Shri Anil Vij, a member of the Bhartiya Janata Party for his grossly disorderly conduct in the House and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms was directed to execute the orders with the aid of Watch and Ward Staff to remove him from the House. The

Sergeant-at-Arms with the aid of Watch and Ward Staff removed the named Member from the House.

All the Members of the Bhartiya Janata Party present in the House staged a walk-out as a protest against the naming of Shri Anil Vij, MLA.

Immediately after the naming of Shri Anil Vij, MLA, Shri Ram Pal Majra, a Member from the Indian National Lok Dal also tried to raise the above said matter but the Speaker didn't allow him. The Speaker repeatedly requested him to take his seat but he continued to speak and obstruct the proceedings of the House. The Speaker repeatedly warned him and requested him to take his seat. Finding grave disorder and obstruction in the proceedings of the House, the Speaker named Shri Ram Pal Majra, a member of the Indian National Lok Dal for his grossly disorderly conduct in the House and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms was directed to execute the orders with the aid of Watch and Ward Staff to remove him from the House. The Sergeant-at-Arms with the aid of Watch and Ward Staff removed the named Member from the House.

A little later remaining Members of the Indian National Lok Dal and Shri Charanjit Singh, a Member of the Shiromani Akali Dal, came into the well of the House and started raising slogans and obstructed the proceedings of the House. The Speaker repeatedly requested them to resume their seats but the Members did not pay any attention to his requests and continued speaking. The Speaker repeatedly warned them. Finding ruckus and obstruction in the proceedings of the House, the Speaker named Shri S/Shri Abhay Singh Chautala, Ashok Kashyap, Bishan Lal Saini, Bahadur Singh, Dharampal Obra, Dilbag Singh, Ganga Ram, Hari Chand Middha, Jagdish Nayar, Kali Ram Patwari, Krishan Lal Panwar, Krishan Lal, Mamu Ram, Mohammad Ilyas, Narender Sangwan, Naseem Ahmed, Pardeep Chaudhary, Parminder Singh Dhull, Prithi Singh Nambardar, Phool Singh Kheri, Raghbir Singh, Rajbir Singh Barara, Rameshwar Dayal, Smt. Saroj Mor, Subhash Chaudhary and Charanjit Singh, M.L.As. for their grossly disorderly conduct in the House and asked them to withdraw from the House. On not doing so, the Sergeant-at-Arms was directed to execute the orders with the aid of Watch and Ward Staff to remove them from the House. The Sergeant-at-Arms with the aid of Watch and Ward Staff removed the named Members from the House.

## **XII. CONDEMNATION OF THE BEHAVIOUR AND CONDUCT OF THE MEMBERS/BRIEF STATEMENT BY THE MINISTER**

The Chief Minister with the permission of the Speaker, condemned the behaviour and conduct of the Members of the Bhartiya Janata Party, Indian National Lok Dal and Shiromani Akali Dal present in the House.

The Parliamentary Affairs Minister with the permission of the Speaker, also gave brief statement regarding the allotment of land to the Rajiv Gandhi Charitable Trust in village Ullhawas, Distt. Gurgaon.

**XIII. LEGISLATIVE BUSINESS.**

**1. The Haryana Appropriation (No.2) Bill, 2013.**

At 3.54 P.M., the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2013 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

Prof. Sampat Singh and Shri Bharat Bhushan Batra, Members from the Indian National Congress, spoke for 30 and 10 minutes, respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**2. The Haryana Non–Biodegradable Garbage (Control) Amendment Bill, 2013.**

At 5.07 P.M., the Parliamentary Affairs Minister introduced the Haryana Non–Biodegradable Garbage (Control) Amendment Bill, 2013 and also moved-

That the Haryana Non–Biodegradable Garbage (Control) Amendment Bill be taken into consideration at once.

Prof. Sampat Singh, Member from the Indian National Congress, spoke for 5 minutes.

The Power Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, was put and carried.

**Clause 3**

The following amendment moved by the Parliamentary Affairs Minister-

That in the first line of Section 3 after the word, “usage” the sign and word, “, transport” may be added

was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 5, were put together and carried.

**Clause 6**

The following amendment moved by the Parliamentary Affairs Minister.

That in the third line of proposed Section 3A after the word, “distribution” the sign and word, “, transport” may be added.

was put and carried.

Clause 6, as amended, was put and carried.

Clauses 7 to 15 were put together; Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

**3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2013.**

At 5.15 P.M., the Health Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2013 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together; Clause 1, Enacting Formula and the Title were put one by one, and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

**4. The Haryana Police (Amendment) Bill, 2013.**

At 5.17 P.M., the Health Minister introduced the Haryana Police (Amendment) Bill, 2013 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Prof. Sampat Singh, a member from the Indian National Congress, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

**5. The Haryana Co-operative Societies (Amendment) Bill, 2013.**

At 5.21 PM., the Cooperation Minister introduced the Haryana Co-operative Societies (Amendment) Bill, 2013 and also moved-

That the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 14 were put together; Clause 1, Enacting Formula and the Title were put one by one and carried.

The Cooperation Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Haryana Private Universities (Amendment) Bill, 2013.**

At 5.23 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2013 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress, spoke for 4 minutes.

The Education Minister, by way of reply, spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

**XIV. DEFERRMENT OF THE MATTER OF REPRIMAND OF SHRI ABHAY SINGH CHAUALA, MLA**

Since Shri Abhay Singh Chautala, MLA, who made casteist remarks against Shri Jaiveer Balmiki, CPS in the House on 24<sup>th</sup> August, 2012, was not present in the House, the Speaker therefore, deferred the matter of reprimand of Shri Abhay Singh Chautala till the next Session of Haryana Vidhan Sabha.



**XV. THANKS BY THE SPEAKER**

Before adjourning the House, the Speaker thanked all the members of the House for their cooperation extended to him for the smooth conducting of the proceedings of this House. He also thanked the Press representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Sabha then adjourned sine die.

**CHANDIGARH**  
**THE 11<sup>th</sup> March, 2013**

**SUMIT KUMAR**  
**SECRETARY.**

**EXTRACT OF THE PROCEEDINGS OF THE HOUSE  
DATED 11<sup>TH</sup> MARCH, 2013**

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**The Haryana Non-Biodegradable Garbage (Control) Amendment Bill, 2013.**

At 5.07 P.M., the Parliamentary Affairs Minister introduced the Haryana Non-Biodegradable Garbage (Control) Amendment Bill, 2013 and also moved-

That the Haryana Non-Biodegradable Garbage (Control) Amendment Bill be taken into consideration at once.

Prof. Sampat Singh, Member from the Indian National Congress, spoke for 5 minutes.

The Power Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, was put and carried.

**Clause 3**

The following amendment moved by the Parliamentary Affairs Minister-

That in the first line of Section 3 after the word, “usage” the sign and word, “, transport” may be added

was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 5, were put together and carried.

**Clause 6**

The following amendment moved by the Parliamentary Affairs Minister.

That in the third line of proposed Section 3A after the word, “distribution” the sign and word, “, transport” may be added.

was put and carried.

Clause 6, as amended, was put and carried.

Clauses 7 to 15 were put together; Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

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